

ITEM NO.67

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 50/2023

ANAMIKA DEWAN

Petitioner(s)

VERSUS

REGISTRAR SUPREME COURT OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.10022/2023-EX-PARTE STAY and IA  
No.10023/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 16-01-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the Petitioner-in-person  
the Court made the following  
O R D E R

In the facts and circumstances, the petitioner is relegated to  
make a representation to the Allotment Committee, which may be  
considered in accordance with law and on its own merits.

With this, the present Writ Petition stands disposed of.

Pending applications also stand disposed of.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
ASSISTANT REGISTRAR